

expected to be finalised?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Damage caused by Earthquake

*115. SHRI SIMON MARANDI:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the States/Union Territories rocked by the earthquake on October 20, 1991 and after shocks thereafter;

(b) the estimated loss caused by the earthquake to property, crops, livestock;

(c) the number of persons killed, injured and rendered homeless in each affected State/Union Territory;

(d) the Central assistance sought by each such State/Union Territory and the amount actually released;

(e) the State/Union Territory visited by the Central Team (s) in this regard;

(f) the follow up taken by the Union Government on the report of the Central Team(s);

(g) the total aid received from various sources for the relief of the earthquake victims; and

(h) the relief measures taken by various voluntary organisations and the Government?

THE MINISTER OF AGRICULTURE
(SHRI BALRAM JAKHAR) : (a) An earthquake occurred in the very early hours of October 20, 1991 in the west Uttar Pradesh

Hills. The impact of this earthquake was felt more severely in Garhwal Region of Uttar Pradesh. Its impact was also felt in the States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union Territory of Delhi. India Meteorological Department's seismological Observatory at Delhi has recorded 56 aftershocks till 17th November, 1991.

(b) and (c) Though the impact of this earthquake was also felt in the States of Punjab, Haryana, Jammu Kashmir and Union Territory of Delhi but no damage is reported to have taken place in these States/Union Territories. The State of Himachal Pradesh reported the death of one person, injury to six persons and damage to three houses only. The exact details of the damage caused by earthquake in Garhwal Region of Uttar Pradesh are still being assessed by the State Government. The details of damage so far reported by the State Government of Uttar Pradesh are at statement below.

(d) The State of Uttar Pradesh, where extensive damage has been caused by the earthquake, are yet to submit a memorandum seeking Central assistance over and above the amount available in the State Calamity Relief Fund for 1991-92. The question of seeking assistance by other States/Union Territories does not arise, since no damage had taken place in the States of Punjab, Haryana, Jammu & Kashmir and Union Territory of Delhi. Himachal Pradesh Government also did not seek any Central assistance as the damage caused by earthquake was insignificant.

(e) and (f). Under the existing scheme of Financing the Relief expenditure, the earlier procedure of sending the Central Teams to the States in the wake of natural calamities has been done away with from 1.4.1990. The Central Teams are deputed to the States only when a State seeks assistance over and above the amount available under the Calamity Relief Fund by treating a particular Calamity as a calamity of rare severity. In the wake of recent earthquake only Central Reconnaissance Team visited earthquake affected areas in

Garhwal Regional to have first hand information about the impact of earthquake, relief measures being undertaken by the State Government of Uttar Pradesh and the immediate assistance required by them. The report submitted by the Reconnaissance Team was preliminary in nature.

(g) and (h). Non-Governmental agencies are routing the relief material through Indian Red Cross Society, State Government of

Uttar Pradesh and their Own channels. The details of assistance being provided by the various sources for the relief of the earthquake victims are, therefore, not available at one place. The details of the assistance provided by the Central Ministries/ Department so far are at statement and the relief measures being taken by the State Government of Uttar Pradesh are at statement below.

STATEMENT I

Extent of Damage due to Earthquake in Uttar Pradesh

District	No. of Villages affected	Population affected (in lakh)	No. of Houses damaged	(Provisional)			No. of Cattle Heads lost (Big & Small)
				No. of Persons died	No. of Persons Injured	No. of Persons Injured	
1	2	3	4	5	6	7	
Uttarkashi	175	1.35	24,000 (14,000-F) (10,000-P)	703	4,678	3,000	
Tehri Garhwal	605	1.00	10,278 (4,000-F) (6,278-P)	63	367	71	
Chamoli	413	0.72	7,184 (573-F) (6,611-P)	2	18	18	
Dehradun	101	N.A.	458 (64-F) (394-P)	-	-	9	
Pauri Garhwal	-	N.A.	474 (34-F) (440-P)	-	3	5	
Nainital	-	N.A.	6 (2-F) (4-P)	-	-	N.A.	
Total	1,294	3.07	42,400 (18,673-F) (23,727-P)	768	5,066	3,096	

- Fully
- Partially

STATEMENT II**Details of the Assistance provided by various Central Government Department**

1. Ministry of Food allocated additional 5,000 tonnes each of wheat and rice.
2. Air Force made available 6 Chetak and 2 MIT helicopters for relief and rescue operations.
3. Border Road Organisation repaired the damaged roads under their charge and made them motorable on priority basis.
4. Ministry of Communication provided STD facilities to Uttarkashi, Tehri and Chamoli districts on emergency basis. They also repaired all the nine damaged telephone exchanges and made operational by 2nd November, 1991.
5. Ministry of Health maintained close liaison with the state health authorities to ensure medical aid to the affected people. Relief articles comprising of blankets, woolen garments, milk powder, high protein biscuits, polythene sheets and C.I. sheets for roofing material etc. valued at Rs. 67.05 lakhs got despatched through Indian Red Cross Society with assistance from Prime Minister's National Relief Fund, other sources and the Society.
6. Rs. 80.00 lakhs were sanctioned to the State Govt. from Prime Minister's National Relief Fund.
7. Rs. 25.00 crores were released as ways and Means advance to the State Government.
8. National Housing Bank released Rs. 10.00 crores to UP Land

Development Bank and Rs. 10.00 crores to HUDCO as a part of assistance of Rs. 30.00 crores proposed to be provided to State Govt. of UP for undertaking reconstruction of houses in affected areas.

9. Ministry of Rural Development released Rs. 6.51 crores under JRY for the three affected districts of Uttarkashi, Tehri and Chamoli. In addition, Rs. 5.80 crores were also released as additional assistance under Indira Avas Yojana for construction/repair of houses in the earthquake affected areas.
10. Ministry of power undertook repair of damaged transmission lines and made them functional on priority basis.
11. A sum of Rs. 8.00 lakhs has been sanctioned to the State Govt. from Indian People's Natural Calamity Trust.
12. Ministry of Petroleum & Natural Gas assured adequate availability of petroleum products in the affected areas.

STATEMENT III**Details of the Relief measures undertaken by Government of Uttar Pradesh in the earthquake affected areas.**

Commissioner, Meerut and District Magistrate, Dehradun have been nominated as Nodal Officers to coordinate relief measures with other Departments and Agencies.

Control Rooms are functioning round the clock at the State headquarters as well as Dehradun, Uttarkashi, Tehri Garhwal and Chamoli districts.

- Concerned District Magistrates have been authorised to draw the amount needed for relief work from Government Treasury.
- State Government has allocated Rs. 332.70 lakhs to Uttarkashi, Rs. 162.17 lakhs to Tehri, Rs. 92.60 lakhs to Chamoli, Rs. 7.70 lakhs to Dehradun and Rs. 4.60 lakhs to Pauri Garhwal for immediate relief.
- An amount of Rs. 747.00 lakhs allocated to various Departments for repairs/reconstruction of damaged properties.
- 7 mobile vehicles of essential commodities are deputed in different affected areas.
- 232 Medical Teams are working in these areas.
- 15 relief camps in Uttarkashi, 4 in Tehri and 5 in Chamoli have been opened.
- 20 Kg. of foodgrains distributed free of cost to each affected family.
- Ex-gratia payment of Rs. 20,000/- in case of each of death, Rs. 5,000/- in case of each seriously injured person and Rs. 2,000/- in case of each minor injured person.
- Rs. 20,000/- for each of fully damaged house and Rs. 5,000/- for each of partially damaged houses are undertaking repairs/reconstruction work. The assistance of Rs. 20,000/- consists of Rs. 10,000/- cash, Rs. 3,000/- for tin-shed and Rs. 7,000/- for timber.
- State Forest Department has distributed 534 Sq. Metres wood to Uttarkashi, 471 Sq. Metres to Tehri and 22 Sq. Metres to Chamoli for its use in building the houses.

- Assistance as house subsidy, gratuitous relief and ex-gratia payment has been provided amounting to Rs. 269.16 lakhs in Uttarkashi, Rs. 107.03 lakhs in Tehri and Rs. 94.15 lakhs in Chamoli.
- Kerosine, flour, Rice, And Salt also being distributed.
- 33,605 numbers of Tarpaulines supplied to the affected districts.
- 67,354 numbers of Blankets supplied to the affected districts.

[English]

Commonwealth Heads of Government meet at Harare

*116. SHRIDILEEP SINGH BHURIA:
SHRI RAJENDRA KUMAR
SHARMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the subjects discussed at the recent Commonwealth Heads of Government Meet (CHOGM) at Harare;

(b) the decision arrived at;

(c) the part played by the Indian delegation;

(d) whether the issues such as linking of economic aid to human rights and democratic reforms were also raised at the meeting; and

(e) if so the stand taken by India on these issues and the recommendations made by the CHOGM?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDURDO FALEIRO): (a) to (e). A Commonwealth Heads of Government Meeting (CHOGM) was held at Harare from October 16-22. The Central theme of the